



2025:DHC:10257-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 17576/2025

RANBIR SINGH

.....Petitioner

Through: Mr. Jitendra Kumar Singh, Adv
with Ms. Harshita Singh, Adv & Ms.
Shivpriya, Adv.

versus

UNION OF INDIA & ORS.

.....Respondents

Through: Mr. Amit Saxena, Sr. Panel
Counsel with Mr. Amit Acharya, Govt.
Pleader

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

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19.11.2025

C. HARI SHANKAR, J.

1. The petitioner seeks ante-dated promotion as Sub-Inspector from 2017.

2. This would require the petitioner to implead persons who would have been promoted or appointed as SI after 2017 whose seniority would be affected if the relief in the petition were to be granted, applying the law laid down in *State of Rajasthan v Uchhab Lal Chhanwal*¹, *Vijay Kumar Kaul v Union of India*², *Indu Shekhar*

¹ (2014) 1 SCC 144

² (2012) 7 SCC 610



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*Singh v State of U.P.*³, *J.S. Yadav v State of U.P.*⁴ and *Padam Singh Jhina v Union of India*⁵.

3. As this is a fresh petition, we allow the petitioner to withdraw this writ petition with liberty to reinstitute the petition after impleading necessary parties.

4. The writ petition is disposed of as withdrawn.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

NOVEMBER 19, 2025

dsn

³ (2006) 8 SCC 129

⁴ (2011) 6 SCC 570

⁵ (1974) 1 SLR 594 (SC)